

**Bill No. LXXI of 2022**

THE CONSTITUTION (AMENDMENT) BILL, 2022

A

BILL

*further to amend the Constitution of India.*

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Amendment) Act, 2022.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In article 84 of the Constitution, for clause (b), the following clause shall be substituted, namely:—

Amendment of article 84.

"(b) is not less than twenty-one years of age;"

10 3. In article 173 of the Constitution, for clause (b), the following clause shall be substituted, namely:—

Amendment of article 173.

"(b) is not less than twenty-one years of age;"

## STATEMENT OF OBJECTS AND REASONS

Article 84 and article 173 of the Constitution lay down the provisions of the Constitution relating to the qualification of membership of Parliament and State Legislatures, respectively. The articles stipulate the age for candidature for the representation of an individual in the House of the People, Council of States, Legislative Councils, and Legislative Assemblies of the States. The current qualification for membership of Parliament and State Legislature stipulates the age for candidates i.e. twenty-five years for the House of People and the Legislative Assemblies; and thirty years for the Council of States and the Legislative Council.

2. It is proposed in this Bill that the age for candidature shall be changed to twenty-one years for the House of People and Legislative Assemblies; and Council of States and Legislative Councils.

3. Youth of our country has been serving as public servants and contributing actively to the executive part of Indian Democracy. India has one of the youngest population in the world. More than fifty per cent of its population is estimated to be under twenty-five years. Young men and women actively engage in our electoral processes by exercising their franchise. A large number of youth from the age of twenty-one are also contributing to nation building and strengthening our democratic values at the grassroots through candidature at the Panchayat level. It is natural that those youth will lead our country by becoming public representatives at the Central and State level. This amendment to the Constitution of India will give an opportunity to the youth of this nation to contribute to legislation, by becoming a part of the Legislature of India.

This Bill seeks to achieve the above objectives.

JAYANT CHAUDHARY

ANNEXURE

EXTRACTS FROM THE CONSTITUTION OF INDIA

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<b>84.</b>	A person shall not be qualified to be chosen to fill a seat in Parliament unless he—			Qualification for membership of Parliament.
(a)*	*	*	*	*
(b)	is, in the case of a seat in Council of States, not less than thirty years of age and, in the case of a seat in the House of the People, not less than twenty-five years of age; and			
*	*	*	*	*
<b>173.</b>	A person shall not be qualified to be chosen to fill a seat in the Legislature of a State unless he—			Qualification for membership of the State Legislature.
(a)*	*	*	*	*
(b)	is, in the case of a seat in the Legislative Assembly, not less than twenty-five years of age and, in the case of a seat in the Legislative Council, not less than thirty years of age; and			
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RAJYASABHA

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*(Shri Jayant Chaudhary, M.P.)*